

ने 1 जनवरी, 1983 से 12 अप्रैल, 1983 तक की अवधि में अलग अलग कुल कितने चने की खरीद की है, और उसकी राज्यवार कितनी खरीद की गई है, और

(ख) यदि इस अवधि में कोई खरीद नहीं की गई है तो उसके क्या कारण हैं और तत्सम्बन्धी ब्यौरा क्या है ?

कृषि मन्त्री (राव वीरेन्द्र सिंह) : (क) और (ख) अब तक मिली जानकारी के अनुसार 1 जनवरी, 1983 से 30 अप्रैल, 1983 तक की अवधि के दौरान केन्द्रीय सरकार की एजेंसियों द्वारा मूल्य समर्थन कार्यों के तहत मध्य प्रदेश में खरीदे गए चने की कुल मात्रा 4281 मीटरी टन थी।

मध्य प्रदेश राज्य सहकारी विपणन संघ द्वारा मूल्य समर्थन कार्यों के तहत मध्य प्रदेश में 60,000 मीटरी टन के लगभग चने की खरीद किए जाने की रिपोर्ट है।

इसके अतिरिक्त, भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लि० ने भी वाणिज्यक आधार पर 5692 मीटरी टन (अर्थात् मध्य प्रदेश में 4115 मीटरी टन, राजस्थान में 1033 मीटरी टन, उत्तर प्रदेश में 194 मीटरी टन तथा गुजरात में 350 मीटरी टन) की खरीद की है।

Export of Food Articles

10680. SHRI BISHNU PRASAD : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) total quantity of food stuff exported during 1982-83 and the names of the countries ;

(b) whether it is a fact that the quantum of export has declined due to fall in quality ; and

(c) if so, the steps taken by Government thereon ?

THE MINISTER OF STATE OF THE

MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) The quantity of main food items exported to major destinations like U.S.S.R., Gulf Countries, West Europe, U.S.A., Singapore, Malaysia, Indonesia, Sri Lanka, Middle East etc. as per provisional figures available for the period April-November, 1982 is 557.1 thousand tonnes.

(b) No, Sir.

(c) Does not arise.

Andaman and Nicobar Forest Development Plantation Corporation

10681. SHRI MANORANJAN BHAKTA: Will the Minister of AGRICULTURE be pleased to state :

(a) when was Andaman and Nicobar Forest Development Plantation Corporation established and how far its objects achieved ;

(b) whether it is fact that Corporation was cleared by PIB for a period of two years and after expiry of two years no extension provided and present functioning of the Corporation is illegal ;

(c) if so, what action Government propose to take in the matter ;

(d) whether Government have abandoned the idea of having wood based industries at Little Andaman and Diglipur as proposed by the Corporation and only encourages felling, logging, dragging, selling to halt the employment potentialities in the Islands ; and

(e) if so, the reasons thereof ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) Andaman and Nicobar Forest and Plantation Development Corporation was incorporated under the Companies Registration Act, 1956 on 21.1.1977 and started functioning from 1.4.1977.

The Corporation in pursuance of its objects has extracted about 1,18,976 cubic